

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

CCPA No. 121 of 06
[Arising out of OA 151 of 06]

C O R A M

Hon'ble Ms. Sadhna Srivastava, Member [J]
Hon'ble Shri Amit Kushari, Member [A]

Dharmidhar Choudhary, S/o Gangadhar Choudhary
Vs.

Shri Navin Kumar Sinha, Superintendent of P.O., Samastipur.
Counsel for the applicant : Shri J.K. Kam
Counsel for the respondents : Shri P.N. Kumar

ORDER [Oral]

30.04.2007

Sadhna Srivastava, M [J] :- This contempt petition has been filed against the order dated 2.3.06 passed in OA 151 of 06 whereby this Tribunal issued a direction to respondent No. 4 to decide the pending representation.

2. Show cause reply has been filed on behalf of the respondent stating therein that in compliance of order passed by this Tribunal, representation filed by the applicant was considered and speaking order dated 23.6.06 has been passed by the Superintendent of Post Offices, Samastipur Division, Samastipur. The copy of the order is on record at Annexure -1 to the show cause reply. The learned counsel for the applicant admits that the order passed by this Tribunal has been complied with. He

further submits that liberty be given to challenge the said order through a fresh OA.

3. Since order of this Tribunal has been complied with, the CCPA is dismissed and notice discharged. However, liberty is granted to the applicant to challenge the aforesaid speaking order through fresh OA, if so advised.

[A. Kushari] M [A]

/cbs/


[S. Srivastava] M [J]